106

(b) if so, what the details thereof?

THE MINISTER OF FINANCE (SHRI j C. SUBRAMANIAM) : (a) No, Sir.

(b) Does not arise.

## Research Project on Tax evasion taken up by the Institute of Chartered Accountants of India

1548. SHRI B. P. NAGARAJA MUK-THY:

### SHRI B. RACHAIAH:

Will the Minister of FINANCE be pleased to state :

- (a) whether it is a fact that the Institute of Chartered Accountants of India has undertaken a research project on 'lax evasion' to help Governraofit find out a lasting solution to the problems generated by black money; and
- (b) if so, what are the details in this regard and what other accounting schemes Government have undertaken to solve the problems arising out of black money?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (b) The Institute of Chartered Accountants of India has submitted a proposal for undertaking a study on tax evasion under the Planning Commission's programme of sponsoring research studies and the same is under examination by the Panning Commission. The details of the study will be available after the same is approved by the Planning Commission.

The Taxation Laws (Amendment) Bill, 1973 contains a provision regarding introduction or a scheme of permanent account numbers which is intended to enable a cross check of information received with the information furnished by the taxpayers regarding their business transactions, etc. The Bill also contains a provision for compulsory maintenance of accounts by (axpayers having income/turnover in excess of prescribed limits. These provisions are intended to help the Government in deal-

ing with the problem of tax evasion and black money. The Bill is, at present, before the Select Committee of Parliament.

## Import of nylon yam by crimppers

1549. SHRI B. P. NAGARAJA MURTHY

#### . SHRI B. RACHAIAH:

Will the Minister of COMMERCE be pleased to state:

- (a) whether the crimppers have suggested to Government that since they are finding it difficult to secure their requirements of nylon yarn from indigenous sources, they should be allowed to import nylon yarn and they would earn hundred percent of c.i.f. value of such imports by exporting Indian art silk textiles; and
- (b) if so, whether there is any proposal under Government's consideration to allow Import of nylon yarn to crimppers against their exports of art silk fabrics?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH: (a) and (b) No, Sir. Import of Nylon yarn is allowed only against export of synthetic fabrics in accordance with the provisions contained in Volume 11 of the current Import Trade Control Policy.

# Export incentive for textile industry

1550. SHRI B. P. NAGARAJA MURTHY: . . , .

## SHRI B. RACHAIAH:

will the Minister of COMMERCE be pleased to state :

- (a) whether Government propose to formulate any new scheme of export intentive to the cotton textile industry to overcome the present high domestic costs particularly due to prevailing high prices of cotton; and
- I (b) if so, the details thereof?